

submission before you take up the Private Members' Business.

(Interruptions)**

MR. DEPUTY SPEAKER : You should have made your submission then and there. It is very unfair. After we have started the Private Members' Business, you should not discuss the previous subject. Now, nothing except the matter concerning the Private Members' Business will go on record. Anything else will go off the record.

(Interruptions)**

MR. DEPUTY SPEAKER : Now, Item No. 1—Shri Ugrasen—Not here. Item No. 2—Shri Manohar Lal—Not here. Then again Item No. 3—Shri Ugrasen—Not here. Item No. 4—Shri R. D. Gattani.

15.31 hrs.

MOTOR VEHICLES (AMENDMENT) BILL†.

(Amendment of Section 95).

SHRI R. D. GATTANI (Jodhpur) : I beg to move for leave to introduce a Bill further to amend the Motor Vehicles Act, 1939.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Motor Vehicles Act, 1939".

The Motion was adopted.

SHRI R. D. GATTANI : Sir, I introduce the Bill.

MR. DEPUTY SPEAKER : Next item—Shri Raj Krishna Dawn—Not here. Next item No. 6. —Shri Tej Pratap Singh.

15.31 ½ hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL †

(insertion of new section 404).

श्री तेज प्रताप सिंह (हमीरपुर) :
उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि

मुझे दण्ड प्रक्रिया संहिता, 1973 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted.

श्री तेज प्रताप सिंह : मैं विधेयक को पुरःस्थापित करता हूँ ।

15.32 hrs.

TRADE AND MERCHANDISE MARKS (AMENDMENT) BILL†

(Amendment of sections 78, 79, etc.)

SHRI KANWAR LAL GUPTA : (Delhi Sadar) : I beg to move for leave to introduce a Bill further to amend the Trade and Merchandise Marks Act, 1958.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Trade and Merchandise Marks Act, 1958."

The motion was adopted.

SHRI KANWAR LAL GUPTA : Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER : Item No. 8—Shri P. Rajagopal Naidu—Not here. Next item—Shri Raj Krishna Dawn—He is also not here. Then Shri G. M. Banatwalla.

15.32½ hrs.

CONSTITUTION (AMENDMENT) BILL†

(Amendment of article 30)

SHRI G. M. BANATWALLA : (Ponnani) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Not recorded.

†Published in Gazette of India Extra-ordinary, Part II, Section 2 dated 5-5-78.